

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION NO-1478
ANSWERED ON- 12/03/2025

Draft UGC Regulations, 2025

1478 **Dr. John Brittas:**

Will the Minister of **Education** be pleased to state:

- (a) whether consultations were held with stakeholders prior to publishing the draft UGC Regulations, 2025, if so, details thereof;
- (b) whether UGC received feedbacks from stakeholders objecting the proposals in the draft Regulations, 2025;
- (c) if so, response to the objections raised inter-alia regarding the enhanced role of Governors and UGC in Vice-Chancellor appointments in State Universities, inclusion of industry experts for such positions, etc;
- (d) whether Government has assessed the impact of these proposed changes in the draft on federal principles, academic standards, etc; and
- (e) measures undertaken to address stakeholder concerns?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUKANTA MAJUMDAR)

(a) to (c): As part of consultation process, the University Grants Commission (UGC) uploaded the draft UGC (Minimum Qualifications for Appointment and Promotion of Teachers and Academic Staff in Universities and Colleges and measures for the Maintenance of Standards in Higher Education) Regulations 2025 in the public domain on 06.01.2025 for feedbacks, suggestions and wider consultations. UGC had received more than 15,000 suggestions, so far. These feedbacks are at various stages of analyses and deliberations.

(d) & (e): The UGC Draft Regulations 2025 strongly uphold and reinforce India's federal structure by balancing national standards and state autonomy in higher education. These Regulations are designed to ensure academic excellence while respecting the diverse educational frameworks of different states. These regulations proposes a 3 member Search-cum-selection Committee for appointment of Vice-Chancellor. These members are to be nominated by impartial Statutory Bodies to

ensure transparency in selection process as well as to ensure autonomy of the University.

The response to draft Regulations are at various stages of analysis and deliberations, as already stated above.
